

BEFORE THE NATIONAL GREEN TRIBUNAL WESTERN  
ZONE BENCH, PUNE

ORIGINAL APPLICATION NO. 46 OF 2025 (WZ)

Dikshay Dattu Phadte & Anr ...Appellants

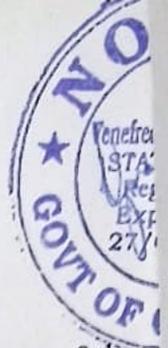
*Versus*

GCZMA & Ors ...Respondents

**AFFIDAVIT-IN-REPLY ON BEHALF OF GCZMA I.E.,**  
**RESPONDENT NO 1.**

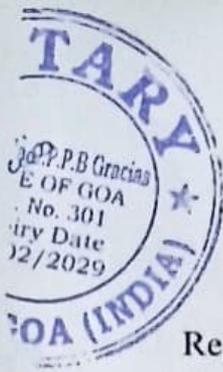
I, Shri Sachin Desai, major of age, holding the office of Director of Department Of Environment & Climate Change, presently the custodian of the records of the, Goa Coastal Zone Management Authority (“GCZMA”) i.e., Respondent No 1 herein, having office at 4th Floor Dempo Towers, Patto, Panaji, Goa, do hereby make solemn affirmation and state as under:-

1. I say that, *vide* Notification dated 27.12.2022, the Goa Coastal Zone Management Authority was constituted for a period of three years, which tenure stood concluded on 26.12.2025. I



further say that I am presently holding the office of Director of the Department of Environment & Climate Change and, in such capacity, I am the custodian of the records of the Goa Coastal Zone Management Authority until the constitution of a new Authority. I say that I am filing the present affidavit based on the records available with my office and that I am competent to depose in this case.

2. At the very outset, Respondent No 1 (“**Answering Respondent**”) denies all the averments, allegations and contentions raised by the Appellant *in toto*, save and what are matter(s) of record. Nothing stated in the present application shall be deemed to be admitted by the Answering Respondent unless specifically admitted hereinafter. I say that I am filing the present Affidavit-in-Reply pursuant to the directions of this Hon’ble Tribunal *vide* order dated 12.11.2025. I further say that the submissions, statements, and contentions made in the Affidavit-in-



Reply dated 11.11.2025 filed by the Answering Respondent to the main appeal are hereby reiterated, reaffirmed, and adopted as forming an integral part of the present Affidavit-in-Reply.

3. I say that pursuant to the order dated 12.11.2025 passed by this Hon'ble Tribunal directing action against the Respondents found to be operating jetties without obtaining permission from the Goa Coastal Zone Management Authority (GCZMA), the Answering Respondent issued Show Cause Notices to six jetties which were found to be operating without the requisite permission from the GCZMA, namely Respondent Nos. 8, 9, 10, 11, 12 and 14. The said Respondents have been directed to submit their replies along with relevant documents, including construction, reconstruction or repair licence approvals, if any, issued by the concerned authorities, including the GCZMA, together with approved plans. The said Respondents have also been directed to remain present before the GCZMA on 26.02.2026 at 3:00 p.m. for a personal hearing.

Annexed hereto are copies of the Show Cause Notices dated 26.12.2025 issued to Respondent Nos. 8, 9, 10, 11, 12 and 14 herein marked as "Annexure A-colly".



4. I say that in compliance with the directions of this Hon'ble Tribunal to submit a report in respect of other jetties operating within the State of Goa, the Answering Respondent the same is presently underway. I say that the said exercise involves site inspections of different areas, collection and verification of information from multiple local authorities and scrutiny of records to ensure completeness of the data. In view thereof, the Answering Respondent respectfully prays that additional time is required to complete the said process. The Answering Respondent therefore humbly seeks a further period of eight (8) weeks to finalize the exercise and to place a comprehensive and detailed report before this Hon'ble Tribunal.

5. I say that what has been stated in Paras 1 to 4 are true to my own knowledge and/or are based on documents/records available

A handwritten signature in black ink, consisting of a stylized, cursive script.



ANNEXURE - A colly  
**373**  
**GOA COASTAL ZONE MANAGEMENT AUTHORITY**

C/o Department of Environment and Climate Change (Govt. of Goa)  
4<sup>th</sup> floor, Dempo Towers, Patto Panaji  
www.czma.goa.gov.in

Ref.No. GCZMA/NGT Matter / O. Appl. No. 46/2025/25-26/28/Part I / 3617 Dated: 26/12/2025

**SHOW CAUSE NOTICE ISSUED UNDER SECTION 5 OF THE ENVIRONMENT  
(PROTECTION) ACT, 1986, READ WITH RULE 4 OF THE ENVIRONMENT  
(PROTECTION) RULES, 1986.**

**WHEREAS**, the office of the GCZMA is in receipt of representation from Dikshay D. Phadte, R/o Ecoxim, Bhatan, Bardez Goa and Ajit C. Colvalkar R/o H. No. 1170, Maina Wado, Socorro, Bardez Goa with regard to illegal operation of jetties.

**AND WHEREAS**, the Dikshay Phadte filed a petition before the Hon'ble NGT and the Hon'ble NGT vide order dated 07/07/2025 in Original Application No. 46/2025 (WZ) interalia directed and observed as follows: 3. At this stage, learned counsel for the applicants states that these two respondent Nos. 1 and 3 may be specifically directed to submit a report before this Tribunal, giving details of nine jetties in Mandovi river from Britona to Ecoxim and existing in other CRZ areas of tidally influenced water bodies in the State of Goa.

**AND WHEREAS**, based on the directions from the NGT the GCZMA vide notice bearing no GCZMA/NGT matter/O.Appl. No. 46/2025/25-26/29/1760 dated 31/07/2025 carried out a site Inspection, a report of the Site Inspection is enclosed herewith as Annexure 'A' colly.

**AND WHEREAS**, upon close perusal of the findings of the Site Inspection Report; and the following alleged illegal construction resulting violation of CRZ Notification 2011 is noticed:

Sr. No	Name of the Party/alleged violator	Type of Construction	Distance from HTL
1.	Mrs. Stephania Frois, M/s Oceannaire Jetty	Temporary Floating pontoon jetty I Shaped jetty- Operational during the time of Inspection Vessels were parked	CRZ III area river/creek NDZ and in Inter Tidal Zone CRZ 1 B

**AND WHEREAS**, all proposed 're-construction/construction/ development/ repair' between 100 mts. from the River, and 200 mts of Sea; other permissible activities, require the prior approval of the GCZMA under the CRZ Notification, 2011.

**AND WHEREAS**, the alleged construction appears to be without any prior approval of GCZMA as required under CRZ Notification, 2011.

**NOW THEREFORE**, in exercise of the powers conferred by section 5 of the Environment (Protection) Act, 1986 read with sub-rule (3) (a) of rule 4 of the Environment (Protection) Rules, 1986, read with power vested with the GCZMA vide Order S.O. 3324 (E) dated 26/10/2016 issued by the Ministry of Environment & Forests, Government of India, the GCZMA, hereby directs you to SHOW CAUSE as to why a direction to demolish the structures and to restore the land to its original condition should not be issued to you. Further, you are directed to ensure that no construction activity of whatsoever kind and nature is carried out at said site.

**FURTHER TAKE NOTE THAT**, you are required to file your reply alongwith documents and construction/reconstruction/repair licence/approvals, if any, issued by the concerned Authorities including GCZMA along with approved plan, as also documents to show the title to the Office of the GCZMA, having its Office at 4<sup>th</sup> Floor, Dempo Towers, Patto, Panaji - Goa on

or before **26/02/2026** and remain present for a personal hearing on 26/02/2026 at 3.00p.m. at the Conference Hall, Dempo Towers, 4<sup>th</sup> Floor, Patto, Panaji Goa. Please take note that if you fail to submit your reply along with the required documents, the GCZMA will come to the conclusion that you have no justification to carry out activities as above stated and the Authority shall proceed to issue final directions to you in this regard without any further notice which inter alia includes order of demolition of structures, disconnection of water / power supply etc.



(Sachin S Desai)  
Member Secretary (GCZMA)

**Encl: As above.**

**To,**

Mrs. Stephania Frois. Oceannaire Jetty At Survey No. 47/4, H. No. 541, Malim, Penna-De-Franca, Britona, Bardez, Goa – **403101.**

**Copy to:**

1. **The Collector & District Magistrate (North), Office of the Collector (North), Collectorate Building, Panaji-Goa...** for information and necessary action.
2. **Dikshay Phadte**, R/o Ecoxim Bhattan Goa
3. **Mr Ajit C Colvalkar**, r/o 1170, Maina Waddo, Socorro, Bardez, Goa.
4. **The office of Goa Coastal Zone Management Authority.....** to upload copy of this notice on GCZMA website immediately.

## GOA COASTAL ZONE MANAGEMENT AUTHORITY

C/o Department of Environment and Climate Change (Govt. of Goa)

4<sup>th</sup> floor, Dempo Towers, Patto Panaji

www.czma.goa.gov.in

Ref.No. GCZMA/NGT Matter/O. Appl. No. 46/2025/25-26/29/Part II/3618 Dated: 26/12/2025

**SHOW CAUSE NOTICE ISSUED UNDER SECTION 5 OF THE ENVIRONMENT (PROTECTION) ACT, 1986, READ WITH RULE 4 OF THE ENVIRONMENT (PROTECTION) RULES, 1986.**

**WHEREAS**, the office of the GCZMA is in receipt of representation from Dikshay D. Phadte, R/o Ecoxim, Bhatan, Bardez Goa and Ajit C. Colvalkar R/o H. No. 1170, Maina Wado, Socorro, Bardez Goa with regard to illegal operation of jetties.

**AND WHEREAS**, the Dikshay Phadte filed a petition before the Hon'ble NGT and the Hon'ble NGT vide order dated 07/07/2025 in Original Application No. 46/2025 (WZ) interalia directed and observed as follows: 3. At this stage, learned counsel for the applicants states that these two respondent Nos. 1 and 3 may be specifically directed to submit a report before this Tribunal, giving details of nine jetties in Mandovi river from Britona to Ecoxim and existing in other CRZ areas of tidally influenced water bodies in the State of Goa.

**AND WHEREAS**, based on the directions from the NGT the GCZMA vide notice bearing no GCZMA/NGT matter/O. Appl. No. 46/2025/25-26/29/1760 dated 31/07/2025 carried out a site inspection, a report of the Site Inspection is enclosed herewith as Annexure 'A' colly.

**AND WHEREAS**, upon close perusal of the findings of the Site Inspection Report; and the following alleged illegal construction resulting violation of CRZ Notification 2011 is noticed:

Sr. No	Name of the Party/alleged violator	Type of Construction	Distance from HTL
1.	Shantam Holdings India Pvt. Ltd., M/s Funcruise Jetty	Temporary Floating pontoon jetty T Shaped jetty of floating pontoons with MS Tube entrance. Jetty was Operational during the time of Inspection. Vessels were parked	CRZ III area river/creek NDZ and in Inter Tidal Zone CRZ 1 B

**AND WHEREAS**, all proposed 're-construction/construction/ development/ repair' between 100 mts. from the River, and 200 mts of Sea; other permissible activities, require the prior approval of the GCZMA under the CRZ Notification, 2011.

**AND WHEREAS**, the alleged construction appears to be without any prior approval of GCZMA as required under CRZ Notification, 2011.

**NOW THEREFORE**, in exercise of the powers conferred by section 5 of the Environment (Protection) Act, 1986 read with sub-rule (3) (a) of rule 4 of the Environment (Protection) Rules, 1986, read with power vested with the GCZMA vide Order S.O. 3324 (E) dated 26/10/2016 issued by the Ministry of Environment & Forests, Government of India, the GCZMA, hereby directs you to SHOW CAUSE as to why a direction to demolish the structures and to restore the land to its original condition should not be issued to you. Further, you are directed to ensure that no construction activity of whatsoever kind and nature is carried out at said site.

**FURTHER TAKE NOTE THAT**, you are required to file your reply alongwith documents and construction/reconstruction/repair licence/approvals, if any, issued by the concerned

Authorities including GCZMA along with approved plan, as also documents to show the title to the Office of the GCZMA, having its Office at 4<sup>th</sup> Floor, Dempo Towers, Patto, Panaji - Goa on or before **26/02/2026** and remain present for a personal hearing on 26/02/2026 at 3.00p.m. at the Conference Hall, Dempo Towers, 4<sup>th</sup> Floor, Patto, Panaji Goa. Please take note that if you fail to submit your reply along with the required documents, the GCZMA will come to the conclusion that you have no justification to carry out activities as above stated and the Authority shall proceed to issue final directions to you in this regard without any further notice which inter alia includes order of demolition of structures, disconnection of water / power supply etc.



**(Sachin S Desai)**  
**Member Secretary (GCZMA)**

**Encl: As above.**

**To,**

Shantam Holdings India Pvt. Ltd., Funccruise Jetty At Survey No. 25/8,  
Through Its Managing Director, Registered Address: H. No. 406/35,  
Madhukar Apts., Alto Porvorim, Bardez, North Goa, Goa – 403521.

**Copy to:**

- 1. The Collector & District Magistrate (North), Office of the Collector (North), Collectorate Building, Panaji-Goa... for information and necessary action.**
- 2. Dikshay Phadte, R/o Ecoxim Bhattan Goa.**
- 3. Mr Ajit C Colvalkar, r/o 1170, Maina Waddo, Socorro, Bardez, Goa.**
- 4. The office of Goa Coastal Zone Management Authority..... to upload copy of this notice on GCZMA website immediately.**

# 377

## GOA COASTAL ZONE MANAGEMENT AUTHORITY

C/o Department of Environment and Climate Change (Govt. of Goa)  
4<sup>th</sup> floor, Dempo Towers, Patto Panaji  
www.czma.goa.gov.in

Ref.No. GCZMA/NGT Matter/O.Appl.No.46/2025/25-26/29/PART III/3619 Dated:26/12/2025

### SHOW CAUSE NOTICE ISSUED UNDER SECTION 5 OF THE ENVIRONMENT (PROTECTION) ACT, 1986, READ WITH RULE 4 OF THE ENVIRONMENT (PROTECTION) RULES, 1986.

**WHEREAS**, the office of the GCZMA is in receipt of representation from Dikshay D. Phadte, R/o Ecoxim, Bhatan, Bardez Goa and Ajit C. Colvalkar R/o H. No. 1170, Maina Wado, Socorro, Bardez Goa with regard to illegal operation of jetties.

**AND WHEREAS**, the Dikshay Phadte filed a petition before the Hon'ble NGT and the Hon'ble NGT vide order dated 07/07/2025 in Original Application No. 46/2025 (WZ) interalia directed and observed as follows: 3. At this stage, learned counsel for the applicants states that these two respondent Nos. 1 and 3 may be specifically directed to submit a report before this Tribunal, giving details of nine jetties in Mandovi river from Britona to Ecoxim and existing in other CRZ areas of tidally influenced water bodies in the State of Goa.

**AND WHEREAS**, based on the directions from the NGT the GCZMA vide notice bearing no GCZMA/NGT matter/O.Appl. No. 46/2025/25-26/29/1760 dated 31/07/2025 carried out a site inspection, a report of the Site Inspection is enclosed herewith as Annexure 'A' colly.

**AND WHEREAS**, upon close perusal of the findings of the Site Inspection Report; and the following alleged illegal construction resulting violation of CRZ Notification 2011 is noticed:

Sr. No	Name of the Party/alleged violator	Type of Construction	Distance from HTL
1.	Mr. Salis Francisco Fernandes C/o Salid Fernandes Jetty	Temporary jetty L Shaped temporary floating pontoon jetty. The Jetty was Operational during the time of Inspection. Vessels were parked	CRZ III area river/creek NDZ and in Inter Tidal Zone CRZ 1 B

**AND WHEREAS**, all proposed 're-construction/construction/ development/ repair' between 100 mts. from the River, and 200 mts of Sea; other permissible activities, require the prior approval of the GCZMA under the CRZ Notification, 2011.

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**(Sachin S Desai)**  
**Member Secretary (GCZMA)**

**Encl: As above.**

**To,**

Mr. Salis Francisco Fernandes, Salis Fernandes Jetty, H. No. 476, Penna-De-Franca, Brittona, Bardez, North Goa, Goa – 403101.

**Copy to:**

- 1. The Collector & District Magistrate (North), Office of the Collector (North), Collectorate Building, Panaji-Goa... for information and necessary action.**
- 2. Dikshay Phadte, R/o Ecoxim Bhattan Goa.**
- 3. Mr Ajit C Colvalkar, r/o 1170, Maina Waddo, Socorro, Bardez, Goa.**
- 4. The office of Goa Coastal Zone Management Authority..... to upload copy of this notice on GCZMA website immediately.**

**GOA COASTAL ZONE MANAGEMENT AUTHORITY**

C/o Department of Environment and Climate Change (Govt. of Goa)

4<sup>th</sup> floor, Dempo Towers, Patto Panaji

www.czma.goa.gov.in

Ref.No. GCZMA/NGTmatter/O.Appl.No 46/25/25-26/29 /Part IV /3620 Dated: 26 /12/2025

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**AND WHEREAS**, upon close perusal of the findings of the Site Inspection Report; and the following alleged illegal construction resulting violation of CRZ Notification 2011 is noticed:

Sr. No	Name of the Party/alleged violator	Type of Construction	Distance from HTL
1.	Mr. Jerry Fernandes Ms Jubert Jetty	Temporary jetty L Shaped temporary floating pontoon jetty- the jetty was operational during the time of Inspection. Vessels were parked	CRZ III area river/creek NDZ and in Inter Tidal Zone CRZ 1 B

**AND WHEREAS**, all proposed 're-construction/construction/ development/ repair' between 100 mts. from the River, and 200 mts of Sea; other permissible activities, require the prior approval of the GCZMA under the CRZ Notification, 2011.

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the Office of the GCZMA, having its Office at 4<sup>th</sup> Floor, Dempo Towers, Patto, Panaji - Goa on or before **26/02/2026** and remain present for a personal hearing on 26/02/2026 at 3.00p.m. at the Conference Hall, Dempo Towers, 4<sup>th</sup> Floor, Patto, Panaji Goa. Please take note that if you fail to submit your reply along with the required documents, the GCZMA will come to the conclusion that you have no justification to carry out activities as above stated and the Authority shall proceed to issue final directions to you in this regard without any further notice which inter alia includes order of demolition of structures, disconnection of water / power supply etc.



**(Sachin S Desai)**  
**Member Secretary (GCZMA)**

**Encl: As above.**

**To,**

Mr. Jerry Fernandes, Jubert Jetty, H. No. 477, Penna-De-Franca, Brittona, Bardez, North  
Goa, Goa – 403101.

**Copy to:**

- 1. The Collector & District Magistrate (North), Office of the Collector (North),  
Collectorate Building, Panaji-Goa... for information and necessary action.**
- 2. Dikshay Phadte, R/o Ecoxim Bhattan Goa**
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**GOA COASTAL ZONE MANAGEMENT AUTHORITY**

C/o Department of Environment and Climate Change (Govt. of Goa)

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Ref.No. GCZMA/NGTmatter/O.Appl.No.46/2025/25-26/29/part V/3621 Dated:26/12/2025

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**AND WHEREAS**, upon close perusal of the findings of the Site Inspection Report; and the following alleged illegal construction resulting violation of CRZ Notification 2011 is noticed:

Sr. No	Name of the Party/alleged violator	Type of Construction	Distance from HTL
1.	Smt. Maria Prudencia Luis Dias Fernandes. M/s Dharma Jetty	Temporary Floating pontoon jetty T Shaped jetty of floating pontoons with MS Tube entrance -The Jetty was operational during the time of Inspection. Vessels were parked	CRZ III area river/creek NDZ and in Inter Tidal Zone CRZ 1 B

**AND WHEREAS**, all proposed 're-construction/construction/ development/ repair' between 100 mts. from the River, and 200 mts of Sea; other permissible activities, require the prior approval of the GCZMA under the CRZ Notification, 2011.

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**(Sachin S Desai)**  
**Member Secretary (GCZMA)**

**Encl: As above.**

**To,**

Smt. Maria Prudencia Luis Dias Fernandes, Dharma Jetty, H. No. 330, P.O. Betim, Penna-De-Franca, Boslo Wado, Brittona, Bardez, North Goa, Goa – 403101.

**Copy to:**

- 1. The Collector & District Magistrate (North), Office of the Collector (North), Collectorate Building, Panaji-Goa...** for information and necessary action.
- 2. Dikshay Phadte, R/o Ecoxim Bhattan Goa**
- 3. Mr Ajit C Colvalkar, r/o 1170, Maina Waddo, Socorro, Bardez, Goa.**
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## GOA COASTAL ZONE MANAGEMENT AUTHORITY

C/o Department of Environment and Climate Change (Govt. of Goa)  
4<sup>th</sup> floor, Dempo Towers, Patto Panaji  
www.czma.goa.gov.in

Ref.No. GCZMA/NUT/HTL/0.A.PP/NO.46/2025/25-26/29/3616 Dated:26/12/2025

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**AND WHEREAS**, based on the directions from the NGT the GCZMA vide notice bearing no GCZMA/NGT matter/O.Appl. No. 46/2025/25-26/29/1760 dated 31/07/2025 carried out a site inspection, a report of the Site Inspection is enclosed herewith as Annexure 'A' colly.

**AND WHEREAS**, upon close perusal of the findings of the Site Inspection Report; and the following alleged illegal construction resulting violation of CRZ Notification 2011 is noticed:

Sr. No	Name of the Party/alleged violator	Type of Construction	Distance from HTL
1.	Champions Yacht Club Pvt. Ltd., Champion Jetty.	Temporary Floating pontoon jetty The Jetty was not Operational during the time of Inspection Vessels were parked Illegally constructed ground structure	CRZ III area river/creek NDZ and in Inter Tidal Zone CRZ 1 B

**AND WHEREAS**, all proposed 're-construction/construction/ development/ repair between 100 mts. from the River, and 200 mts of Sea; other permissible activities, require the prior approval of the GCZMA under the CRZ Notification, 2011.

**AND WHEREAS**, the alleged construction appears to be without any prior approval of GCZMA as required under CRZ Notification, 2011.

**NOW THEREFORE**, in exercise of the powers conferred by section 5 of the Environment (Protection) Act, 1986 read with sub-rule (3) (a) of rule 4 of the Environment (Protection) Rules, 1986, read with power vested with the GCZMA vide Order S.O. 3324 (E) dated 26/10/2016 issued by the Ministry of Environment & Forests, Government of India, the GCZMA, hereby directs you to SHOW CAUSE as to why a direction to demolish the structures and to restore the land to its original condition should not be issued to you. Further, you are directed to ensure that no construction activity of whatsoever kind and nature is carried out at said site.

**FURTHER TAKE NOTE THAT**, you are required to file your reply alongwith documents and construction/reconstruction/repair licence/approvals, if any, issued by the concerned Authorities including GCZMA along with approved plan, as also documents to show the title to

the Office of the GCZMA, having its Office at 4<sup>th</sup> Floor, Dempo Towers, Patto, Panaji - Goa on or before **26/02/2026 and remain present for a personal hearing on 26/02/2026 at 3.00p.m.** at the Conference Hall, Dempo Towers, 4<sup>th</sup> Floor, Patto, Panaji Goa. Please take note that if you fail to submit your reply along with the required documents, the GCZMA will come to the conclusion that you have no justification to carry out activities as above stated and the Authority shall proceed to issue final directions to you in this regard without any further notice which inter alia includes order of demolition of structures, disconnection of water / power supply etc.



**(Sachin S Desai)**  
**Member Secretary (GCZMA)**

**Encl: As above.**

**To,**

**Champions Yacht Club Pvt. Ltd., Champion Jetty,** through Its Managing Director,  
Registered Address: J.S. Towers, L32, Ii Main, Vi Sector, H.S.R. Layout, Bengaluru – 560102.

Goa Address: Champions Islan, Divar, Tiswadi Taluka, Goa – 403102.

**Copy to:**

- 1. The Collector & District Magistrate (North), Office of the Collector (North),  
Collectorate Building, Panaji-Goa...** for information and necessary action.
- 2. Dikshay Phadte,** R/o Ecoxim Bhattan Goa
- 3. Mr Ajit C Colvalkar,** r/o 1170, Maina Waddo, Socorro, Bardez, Goa.
- 4. The office of Goa Coastal Zone Management Authority.....** to upload copy of  
*this notice on GCZMA website immediately.*